1861 Re. A.M. and C.A. CHAITRA 9, 1889 (SAKA) Re. Laying of Papers 1862 on the Table

हा॰ रास समोहर सौहिया : यम्मस , महोबय, यहां पर प्राप अ्यवस्था के प्रका को दुनिये । राज्यों प्रीर केन्द्र के सम्बन्धों के बारे में सेरा प्रका व्यवस्था का प्रका है ।

Mr. Speaker: But that was over long ago.

डा॰ राम मनोहर लोहिया : मापने मुझे तो सुना ही नहीं है। मैं मापसे यह कह रहा है कि यह बात झ्यान देने योग्य है .....

Mr. Speaker: After that subject we had Papers laid on the Table. Even that is over. Therefore, it cannot be made now. Now I call Shri Virendra Shah.

डा० राम मनोहर लोहिया धारा 258 के ऊपर संविधान की । (व्यवधान)

भी मधुलिमये : व्यवस्था का प्रश्न उठाने का हमको मधिकार है ।

Mr. Speaker: Not at this stage. We have passed over that subject. Even Papers to be laid on the Table are over. I now call Shri Virendra Shah.

डा॰ राम मनोहर लोहिया : संविधान की धारा 256 । कलकत्ते में जो कुछ हमा .....

भ्रष्यक्ष महोदय : माउँर, माउँर ।

डा० राम मनोहर लोहिया : धापने मुझ सुनने को कहा था । ध्रव उनके हल्ला मचाने पर घाप घवरा गये । क्या ग्राप उस झुंढ के हल्ला मचाने से घवरा जायने । क्या उस झंड की बात को सुनेंगें ।

भण्यल महोबय : झाईर, घाईर ।

डा॰ राम मनोहर लौहिया : ठीक है। इस मुंड के कारण ग्राप कह रहे हैं। मैं बैठ जाता हूं लेकिन मेहरवानी करके जब यह मुंड चिल्लाये तब उसके चिल्लाने पर ग्राप कुन्ने कथी कुछ मत कहिये। on the Table Mr. Speaker: Now that topic is over. Shri Virendra Shah.

## 12.48 hrs.

RE. LAYING OF PAPERS ON TABLE

Shri Virendra Kumar Shah (Junegadh): Sir. I want to raise a matter under rule 377, if you will permit me. Yesterday, when the hon. Member from Monghyr was reading a document in the House, another hon. Member requested that he may be allowed to lay that document on the Table Subsequently, another hon Member, I think it was the hon. Member from Kanpur. raised a point of order under rule 369 (1), requesting your ruling on the point that if the hon. Member from Monghyr was willing to duly suthenticate the document it may be allowed to be laid on the Table The hon. Member from Monghyr was willing to duly authenticate it I request that a ruling may be given on this point of order because I submit that it is in the paramount interest of parliamentary procedure and practice.

Mr. Speaker: I io not think it is proper that merely because one hon. Member has read something I should ask him or allow him to lay it on the Table of the House. Yesterday, when a request was made by an hon. Member that the letter from which Shri Madhu Limaye read out an extract may be laid on the Table of the House, I did not permit it. Rule 369 does not give a member a right to lay a paper on the Table of the House automatically as he may desire. This rule is clear; it only lays down a condition that when the Chair has permitted a Member to lay a paper on the Table, he shall have to authenticate it. 25 required by rule 369(1). Further, ÷ŧ will be observed from rule 369(2) that after a paper is laid on the Table it becomes public. So, the Speaker has to be careful when using his discretion to allow a paper to be laid on the Table.

Therefore I cannot allow any paper read to be laid on the Tab'e. Because the Member is prepared to authenti-

## 1863 Re. Lauing of Papers MARCH 56, 1967 Food Signation in the 1864 on the Table

cafe it, does not mean that the Speaker has permitted ft. I have said that it will not be laid on the Table of the House

थी मधु लिमये (मंगेर) : वेरा एक व्यवस्था का प्रश्न है। मैं जानकारी के लिए ₩त. एडा हं।

Mr. Speaker: On a ruling there cannot be any vyavastha. If you want to say anything else, you can say but not on this subject.

## नी मन् लिमचे : इसी पर ।

Mr. Speaker: No. Now, we will take up further consideration ....

भी मचु लिमचे : म्रापने जिस नियम का उल्लेख किया है उसकी सोर में व्यान विसाना बाहता ह । इसमें कोई शर्त नहीं है ।

Mr. Speaker: I am not going to allow it after the ruling I know the rules I am not prepared to hear anything after the ruling

भी मधु लिमये . इस तरह से कैसे बल सकता है। झापने नियम का हवाला बिया है। इस नियम में आप बतायें कहा कंडीशन है। मैं पढ़ कर सुनाता ह।

Mr. Speaker: It cannot be "laced on the Table.

मी मधु लिमये : इस तरह कसे चलेगा ?

Mr Speaker: I am not prepared to hear anything after the ruling.

An hon Momber: How car there be a discussion on the ruling?

भी भव लिमचे : कल कोई रूलिंग नहीं दी बी। निर्णय पर कहां चर्चा कर रहा हं?

Mr. Speaker: No.

राम मनोहर जोहिया : 210 कॉलग देने से पहले सुन सिया करो फिर र सँग दिया करी, प्रम्यक महोदय ।

## Country (M)

12 M 1m

MOTION RE. FOOD SITUATION IN THE COUNTRY-Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jagjivan Ram on the 29th March. 1967. namely:--

"That the food situation in the country be taken into consideration."

Out of 5 hours allotted for it, 2 hours and 15 minutes were taken yesterday and balance of 2 hours and 45 minutes is available.

How much time would the hon. Minister like to take?

The Minister of Food and Arriculture (Shri Jariiyan Ram); Nearly 35 minutes.

An hon. Member: 10 minutes.

Mr. Speaker; In 10 minutes he cannot reply to all the points raised Members. So I shall call by hon. him at about 3 pm Then. Shri H. N. Mukerjee has protested that the Communist Party Member was not called.

Shri Krishna Kumar Chatteril (Howrah): I was in possession of the House when the discussion was adjourned vesterday

Mr. Speaker: After him I will call Shri Bhogendra Jha.

Dwivedy Surendranath Shri (Kendrapara); Further substitute motions have to be moved.

Mr Speaker: Yes. You can now move the substitute motions.

Shri Ram Sewak Yaday (Barabanki): I beg to move:

That for the original motion, the following be substituted namely:--

"This House, having considered the food situation in the country, regrets the Government's utber failure-